

S.L. No. 67

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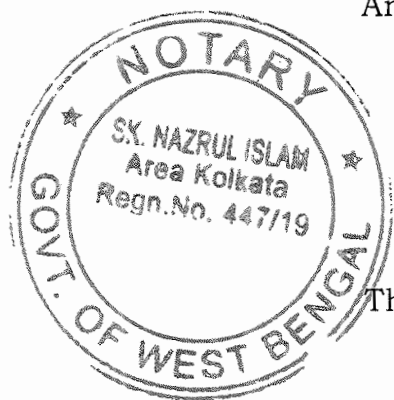
Sampit Kumar  
Mondal

BEFORE THE GREEN TRIBUNAL, EASTERN ZONE BENCH AT KOLKATA

**O.A. No. 1 of 2024/EZ**

Ankur Sharma

..Applicant.



VS

The State of West Bengal and Ors

... Respondents

**AFFIDAVIT IN OPPOSITION ON BEHALF OF RESPONDENTS NO. 19**

Respondents no. 19 begs to state as follows:-

1. That the application is not maintainable in its present form as well as law and in facts and it is completely vexatious and malafide one.
2. That the application is hopelessly barred by law of Limitation.
3. That the application is completely devoid of any cause of action.
4. That the application is barred by the principles of Estoppels, Waiver, and Acquiescence.
5. That the application is barred by different provision of Specific Relief Act.

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Sanyal Kumar Mondal

6. Save and except what are matters of records of this proceedings and except those what would be substantiated by the applicant herein, by production of material records at the time of hearing of the petition, the answering respondents deny each and every allegation contained therein which are contrary hereto and/or inconsistent therewith.

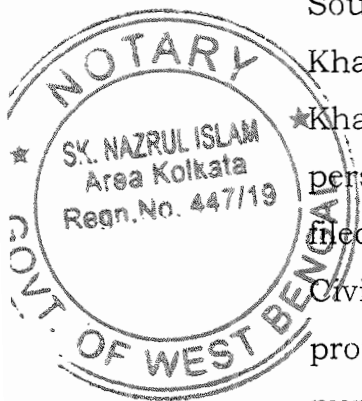
7. That before dealing with the contents of the application, the answering respondents would like to state as follows:

- i) That the answering respondent herein purchased some plot of land lying and situated at District- South 24 Parganas, Mouza- Atghara, Police Station Sonarpur, JL No. 5, RS Khatian No. 73, RS Plot No. 157 & 156 measuring total about 4 Cottah 100 sq. ft. along with an old structure hereon over the demarcated portion, adjacent to the 20 ft wide public pathway maintained by the local Panchayat, by way of registered sale deed being No. 1357 of 202 from Chittaranjan Jana through his power of attorney holder Sri Samar Ghosh, and became the absolute owner in respect of the aforesaid plot of land.

Photocopies of the aforesaid deed is annexed hereto and marked with the letter "P-1".

- ii) That in respect of the plot of land lying and situated at District- South 24 Parganas, PS- Sonarpur, JL No. 5, Mouza-Atghara, RS Khatian No. 73, RS Plot Nos. 157 & 156, Upendra Nath Mondal, Khagendranath Mondal, Bipin Bihari Mondal, and some, other persons were the owners of the property. One Ram Das Mondal filed a Partition suit being No. 104, 131 of 1931 before the Learned Civil Court, of 2<sup>nd</sup> Sub Judge at Alipore in respect of the aforesaid property along with other properties and the same was decreed pursuant to which Upendranath Mondal, Khagendranath Mondal and Bipin Bihari Mondal became absolute owner in respect of plot No. 156 & 157.

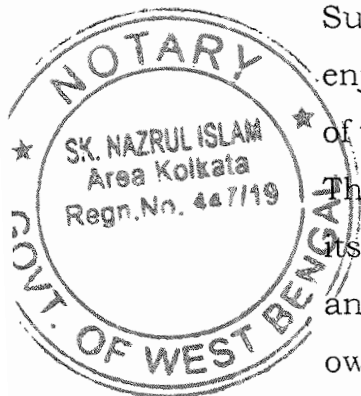
And said Upendranath Mondal, Khagendranath Mondal and Bipin Bihari Mondal seized and possessed the undivided 1/3rd share each out of the aforesaid properties lying and situated at Mouza- Atghara, PS-Sonarpur, JL No. 5, RS No. 184, RS Khatian No. 73,



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comprised in RS Plot No. 156 & 157. And they used to enjoy the aforesaid plot of land by way of construction as well as cultivation. Upendranath Mondal died leaving behind his wife Usha Mondal, four sons namely Ajoy, Arabinda, Abani, Santi and two daughters Kana Mondal and Arati Roy. The Legal heirs of Upendranath Mondal for the exclusive enjoyment of the aforesaid property partitioned their property by way of registered Partition Deed being No 5078 dated 31-07-89 duly registered before the ADSR, Sonarpur and their name was duly recorded in respect of LR Khatian No. 17/2, 2/3, 2/1, 26/1, & 16/1 respectively comprised in LR Dag No. 226 & 234, RS Dag No. 156 & 157. The aforesaid legal heirs by way of registered sale deed transferred their property in favour of Chittaranjan Jana vide deed bearing No. 2438 for the year 1991 measuring about 1 Bigha 10 Cottahas 6 Chittacks and 30 sq. ft out of their property, along with structure thereon and after purchasing the said property he developed the property. Thereafter Chittaranjan in the year 2017 sold 4 cottahs 100sq. ft. in the year 2017 in favour of the answering respondent herein through his registered power of attorney holder Samar Ghosh, i.e in favour of the vendor of the answering respondent herein.

- iii) In respect of the plot of land lying and situated at District- South 24 Parganas, JL No. 5, Mouza- Atghara, RS Khatian No. 73, RS Plot Nos. 156 & 157, since the decree passed by the Learned 2<sup>nd</sup> Sub Judge at Alipore, the owners and their successors started to enjoy the right, title and interest over the said property in respect of their existing possession by constructing house and cultivation. Though the classification of the aforesaid land was "Bil" but it lost its character and became plain land much prior to independence and since 1931, with the lapse of time with the change of ownership in succession, many construction were raised over the aforesaid plot of land and subsequently they transferred several portion of the plot of land by way of demarcated plot to several persons, along with the structure standing thereon and the



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petitioners herein by way of purchase became the owner by way of registered sale deed.

As such, much prior to the East Kolkata Wetlands (Conservation and Management) Act 2006 came into force it lost its character as water body as defined under the Provision of the act.

- iv) The answering respondents herein purchased the property and applied for mutation of the same and duly recorded the property in his name and is also paying taxes to the concerned authority in accordance with the law. The classification of the land was Bill but when the answering respondent herein purchased the aforesaid land much prior to that before the act came into force its lost its character by way of natural process and the petitioner applied for conversion of the aforesaid land before the concern authority.

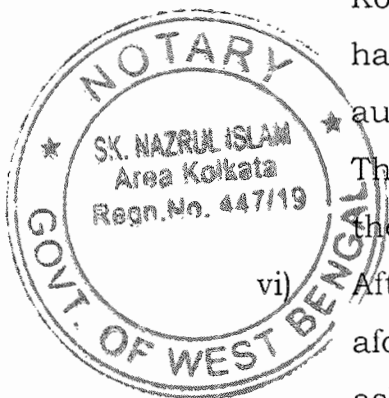
Photocopies of the application for conversion is annexed hereto and marked with the letter "P-2".

The answering respondent herein craves kind leave to produce the copy of the ROR and tax receipt at the time of hearing, if necessary.

- v) Suddenly the answering respondent herein heard gossips from his neighbors that the authorities have called for a public hearing for the whole area and from one Subrata Mondal he came to know that he has received a stop work notice dated 13-10-2023 from the respondent authorities alleging that in violation of the East Kolkata Wetlands (Conservation and Management) Act, 2006 he has filled up water body and directed to appear before the authority on 02-11-2023.

The answering respondents herein craves kind leave to produce the copy of the aforesaid notice at the time of hearing if necessary.

- vi) After the answering respondent herein came to know about the aforesaid notices he went before the Concerned authority and asked whether any notice was served upon him or not for attending before the authority but the authority failed answer and asked him to write down his name and address in a blank paper. The answering respondent herein specifically verbally stated



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before the concerned authority that he did not change the character of the land and he purchased the plot of land which already lost its character prior to independence as wetland and also placed relevant documents and the authority concerned did not pay any heed to his request.

- vii) That on 13-10-23 though the answering respondent herein visited the office of the authorities but neither any notice for hearing was served upon him by the authorities nor they were able to show any notice issued in his name and all on a sudden the answering respondent herein received an order vide Memo No. 513 dated 22-12-23 from the authorities, received on 27/01/2024, directing the answering respondent herein to restore the land into its original character or mode of use within 7 days.

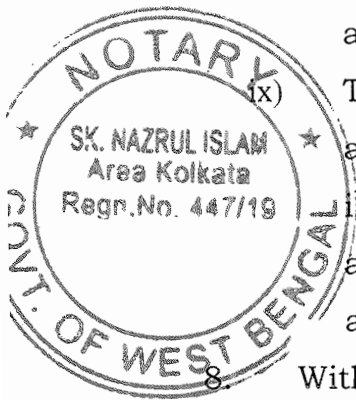
Photocopy of the order dated 22-12-23 is annexed hereto and marked with the letter "P-3"

- viii) That finding no other alternative the answering respondent herein filed a writ application before the Hon'ble High Court at Calcutta being WPA No. 1285 of 2024 and the same is still pending for adjudication.

(x) That the answering respondent herein had previously filed an affidavit intimating the Hon'ble Tribunal that the writ application is pending before the Hon'ble High Court. However, the said affidavit has not been a comprehensive one and hence the instant affidavit has been necessitated.

8. With regard to the statements made in paragraphs 1 and 2 of the said petition I deny and dispute all the allegations save and except what are matters of records. The answering respondents have not made any illegal construction and encroached upon any wetlands

9. With regard to the statements made in paragraphs 3, 4, 5, 6 and 7 of the said petition I deny and dispute all the allegations save and except what are matters of records. That the answering respondents have never been involved in any illegal filling up of water body, encroachment of any wetlands and illegal construction. Rather, the title of these respondents have been cleared and no cloud is cast over the title of the respondents.



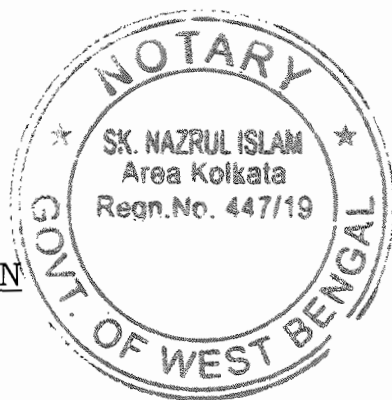
Sanjib Kumar Mondal

10. With regard to the statements made in paragraphs 8, 9, 10, 11, 12, 13 and 14 of the said petition I deny and dispute all the allegations save and except what are matters of records. That the answering respondents further state that no law has been flouted the answering respondents. Rather, the authorities, in an overactive manner, sent a notice to these respondents which has been challenged before the Hon'ble High Court at Calcutta.

11. With regard to the statements made in paragraphs 15 to 36 of the said application I deny and dispute all the allegations save and except what are matters of records. That with respect to the land of the answering respondents the allegation made by the applicant is absolutely false, frivolous and as such the prayer of the applicant with respect to the said land is bad and not maintainable. These answering respondents have purchased the land upon thorough search and made construction therein after obtaining requisite permission from the authority.

As such, the prayer of the applicant with respect to the land of the answering respondents should fail and the application ought to be dismissed.

VERIFICATION



That the statement made in above in the foregoing paragraphs are all true to the best of knowledge and belief and I being one of the defendant put my signature in this verification on this 11<sup>th</sup> day of February, 2025 at court premises.

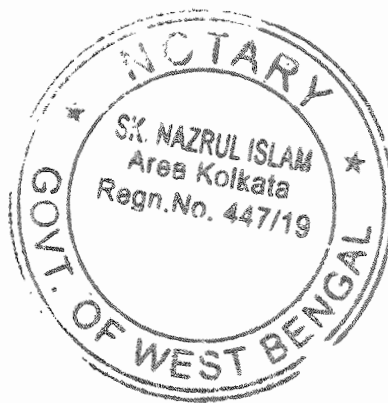
Sanjib Kumar Mondal

Prepared in my office.

T. Saha.

Advocate.

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**AFFIDAVIT**

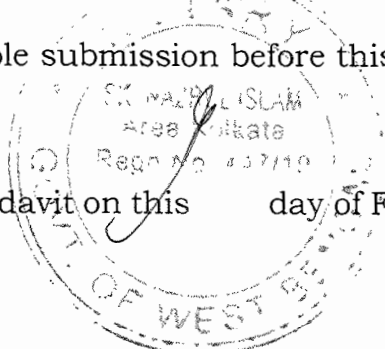
I, **Sanjib Kumar Mondal**, son of Deben Chandra Mondal aged about 46 years by faith Hindu by Occupation Business, residing at Vill- Atghara, Santi Park, P.O. Dhalua, P.S. Narendrapur, Kolkata 700152, do hereby solemnly declare, affirm and say as follows;-

- 1. That I am the defendant of the present suit and I am well conversant with the fact and circumstances of this case.

It is true to the best of knowledge and belief.

- 2. That the statements made in paragraphs 1 to 11 in the written statement are all true to the best of my knowledge and belief.
- 3. That rest of our humble submission before this Ld. court.

That I am swearing this affidavit on this \_\_\_\_\_ day of February, 2025 at court premises.



*Sanjib Kumar Mondal*  
Signature of the Deponent.

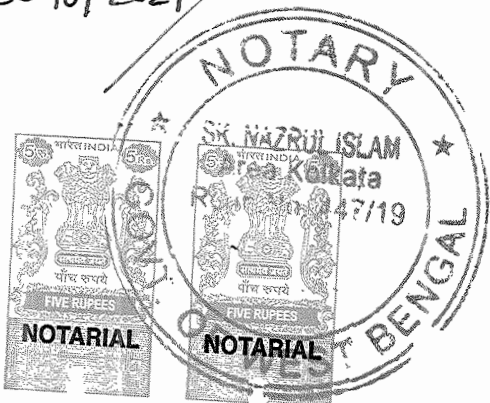
Identified by me.

*Tsalla*  
Advocate.

*f/5090/2021*

Solemnly Affirmed and Declared before me U/S 139 CPC, U/S 297 (C) CrPC

*[Signature]*  
Notary  
SK. Nazrul Islam  
Notary, Govt. of W.B.  
Regn. No. 447/19  
City Civil Court, Kolkata  
11 FEB 2025



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# DEED OF CONVEYANCE

DATED 21TH DAY OF JULY 2017



## SRI CHITTA RANJAN JANA

VENDOR

Represented by constituted Attorney

**SRI SAMER GHOSH**

**AND**

## SRI SANJIB KUMAR MONDAL

PURCHASER

Drafted by:

**SANKAR NASKAR**  
 Advocate

Enrolment NO. F/695/1999  
 Alipore Police Court  
 Kolkata - 700 027



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पश्चिमबङ्ग पश्चिम बंगाल WEST BENGAL

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certified that the document is admitted  
 to registration, the signature sheets and  
 the endorsement sheets attached with  
 the document are part of this document

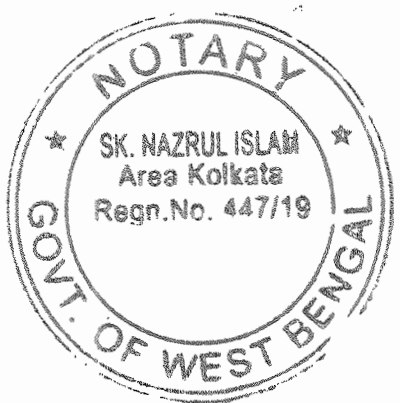
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 District Sub-Registrar  
 Registrar U/S 7(2) of  
 Registration Act 1908  
 Alipore, South 24 Parganas  
 21 JUL 2017

Signature of Amirson  
 Amirson Registrar  
 District Sub-Registrar  
 Registrar U/S 7(2) of  
 Registration Act 1908  
 Alipore, South 24 Parganas

**DEED OF CONVEYANCE**

**THIS DEED OF CONVEYANCE** is made this the 21<sup>st</sup> day  
 of JULY, 2017 (Two Thousand and Seventeen)

**BETWEEN**



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*S. R. M. R. K. B. D. R.*

**SRI CHITTA RANJAN JANA**, (PAN : AQPXJ4689M), son of Late Suphal Chandra Jana, by faith-Hindu, by occupation-Business, by Nationality-Indian, at present residing at 66, Prince Golam Hossain Shah Road, P.O. & P.S. Jadavpur, Kolkata-700032, having permanent address at 13/6/2, Ramkanta Bose Lane, P.O. & P.S.- Shyampukur, Kolkata-700073, hereinafter called and referred to as the "**VENDOR**" represented by his constituted attorney **SRI SAMAR GHOSH**, (PAN : AQVPG6730A), son of Late Nani Gopal Ghosh, by faith-Hindu, by occupation-Business, by Nationality-Indian, residing at 66, Prince Golam Hossain Shah Road, P.O. & P.S. Jadavpur, Kolkata-700032, (which expression shall always unless excluded by or repugnant to the context or the subject be deemed to mean and include his heirs, executors, administrators, legal representatives, receivers and assigns) of the **FIRST PART**. by virtue of a general power of attorney vide deed No. 1259/2015 registered at A. D. S. R at Aijpur

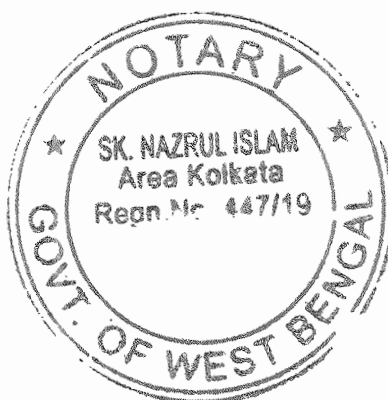
**AND**

KUMAR.

**SANJIB MONDAL**, (PAN : AXQPM8964J) son of Deben Mondal, by faith Hindu, by occupation Business, residing at 182A/2, Picnic Garden Road, P.O. Tiljala, P.S. Kasba, Kolkata-700039, hereinafter called and referred to as the "**PURCHASER**" (which expression shall unless excluded by or repugnant to the

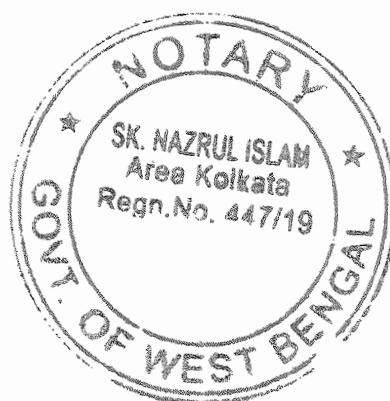
Sanjib Kumar Mondal

*S. R. M. R. K. B. D. R.*



context to be deemed to mean and include her heirs, executors, successors, administrators, legal representatives and/or assigns) of the **SECOND PART.**

**WHEREAS** by an Indenture of Bengali Saf Kobala made on 20th day of February, 1991 between Smt. Usha Mondal, wife of Late Upendra Nath Mandai, Sri Arabinda Mandai, Son of Late Upendra Nath Mondal, Sri Ajoy Mandal, Son of Late Upendra Nath Mandal, Smt. Kanan Mondal, wife of Sri Janaki Mandal and Smt Arati Mondal, wife of Sri Dwijendra Nath Roy collectively described therein as the Vendors of the One Part and Sri Chittaranjan Jana Son of Sri Suphal Chandra Jana described therein as the Purchaser of the Other part and said Vendors collectively sold transferred and conveyed ALL THAT piece and Parcel of land measuring 15 Cottahs 6 Chittacks 30 Square feet of land in LOT "N" and land measuring 12 Cottahs 8 Chittacks bill land in LOT "L" and also land measuring 1 Bighas 10 Cottahs 6 Chittacks 30 Square feet of land in LOT "D" and LOT "J" lying and situated at Mouza-Atghara, J.L. No. 5, District Collectōrates Touzi No. 39, Pargana-Kalikata, appertaining to R.S. Khatian No. 73, comprising part of R.S. Dag No. 156 & 157,



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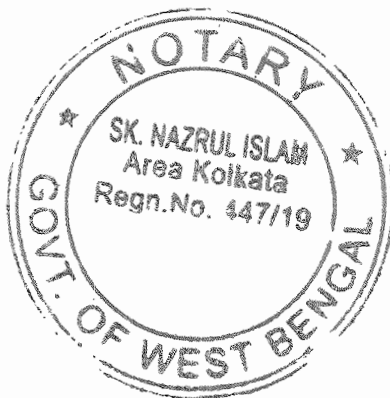
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P.S. Sonarpur, now within the local limits of the Atghara Anchal Panchyat, in the District of South 24 Parganas and the said Bengali Saf Kobala was registered on the even date in the office of the District Sub Registrar at Alipore and recorded therein in Book No. I, Being No. 2438 for the year 1991.

**AND WHEREAS** since then the said Sri Chittaranjan Jana the Vendor herein absolutely seized and possessed of or otherwise well and sufficiently entitled to ALL THAT piece and Parcel of land measuring 15 Cottahs 6 Chittacks 30 Square feet of land in LOT "N" and land measuring 12 Cottahs 8 Chittacks bill land in LOT "L" and also land measuring 1 Bighas 10 Cottahs 6 Chittacks 30 Square feet of land in LOT "D" and LOT "J" lying and situated at Mouza-Atghara, J.L. No. 5, District Collectrates Touzi No. 39, Pargana-Kalikata, appertaining to R.S. Khatian No. 73, comprising part of R.S. Dag No. 156 & 157, P.S. Sonarpur, now within the local limits of the Atghara Anchal Panchyat, in the District of South 24 Parganas.

**AND WHEREAS** now being in need of urgent money the Present Vendor herein divided the said land in few small plots



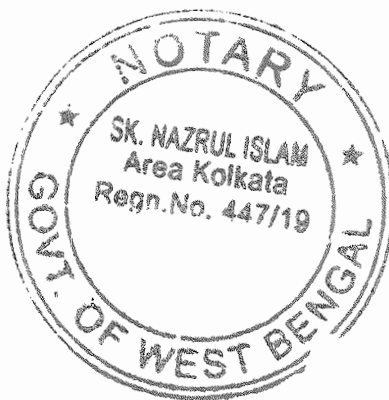
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and he declared to sell the portion of the said **ALL THAT** piece and Parcel of land measuring **4 Cottahs** out of 16 Cottahs in LOT "D" Plot No. 11 & 12 lying and situated at Mouza-Atghara, Block-B, J.L. No. 5. District Collectorates Touzi No. 39, Pargana-Kalikata, appertaining to R.S. Khatian No. 73, comprising part of R.S. Dag No. 156 & 157, P.S. Sonarpur, now within the local limits of the Atghara Anchal Panchyat, in the District of South 24-Parganas, which is morefully particularly mentioned in the in the Schedule below and more particular shown in **RED** border in the annexed plan hereto at market price **Rs.1,50,000/- (Rupees One Lakh Fifty Thousand) only** and the Purchaser herein coming to known the same accepted the offer and agreed to purchase the same with proposed price of the Vendor free from all encumbrances.

**NOW THIS INDENTURE WITNESSETH** as follows :-

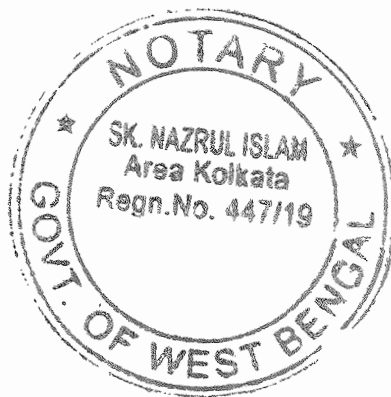
In pursuance of the said agreement and in consideration of the said sum of **Rs.1,50,000/- (Rupees One Lakh Fifty Thousand) only** paid by the Purchaser to the Vendor at or before the execution of these presents the receipt whereof the vendor doth hereby as well as by the receipt and memo hereunder written, admit and



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acknowledge and of and from the payment of the same and every part thereof forever release, discharges and acquit the purchaser and the said vacant land with the standing crops thereon, the vendor doth hereby grant, sell, transfer, convey, assign and assure unto the purchaser the said land morefully described in the schedule hereto and delineated on the Map or Plan annexed hereto and bordered **RED** thereon and hereinbefore as well as hereinafter called the 'Said Property' or howsoever otherwise the said property now are or is or at any time hereto before were or was situate, butted, bounded, called, known, numbered, described and distinguished **TOGETHER WITH** all manner of former or other rights, liberties, easements, privileges, appendages and appurtenances whatsoever belonging to the said land with tile shed or in anywise appertaining thereto or any part thereof usually held, used, occupied, accepted, enjoyed, reputed or known as part or parcel of member thereof or appurtenant thereto **AND** the or reversions, use trust property, claim and demand whatsoever both at law and in equity of the vendor into upon or in respect of the said property or any part thereof **AND** all deeds, pattas, muniments, writings and evidences of title relating to the said land or any part



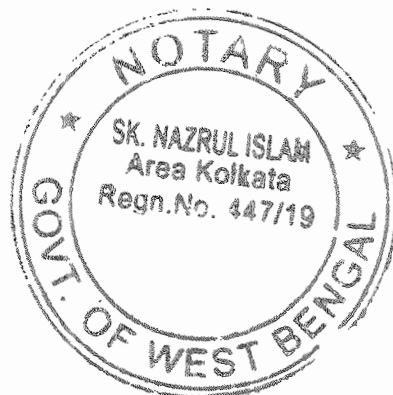
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 Area Kolkata  
 Regn.No. 447/19

thereof which now are or were or hereafter shall or may be in the custody, power or possession of the vendor or any person or persons from whom the vendor can or may procure the same without any action or suit at law or in equity **TO HAVE AND TO HOLD** the said land with standing crops and all and singular, the lands, hereditaments, misusages, benefits, rights, properties hereby sold, conveyed, transferred, assigned and assure or expressed or intended so to be and each and every part thereof unto and to the use of the Purchaser absolutely and forever, free from all encumbrances, trusts, liens, lispendens, charges, attachments, claims, requisitions, acquisitions, vesting and alignments whatsoever.

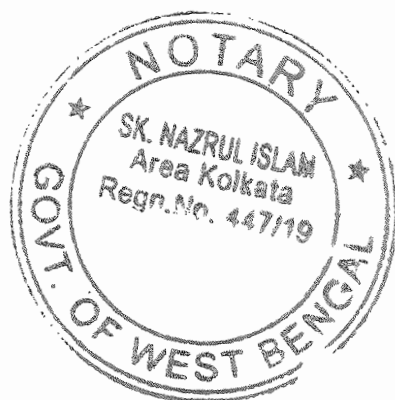
**THE VENDOR DOTH HEREBY COVENANT WITH THE PURCHASER AS FOLLOWS :**

1. That notwithstanding any act, deed, matter or things whatsoever by the Vendor or any of her predecessors or ancestors-in-title done or executed or knowingly suffered to



the contrary, the vendor are now lawfully and rightfully seized and possessed of and/or otherwise well and sufficiently entitled to the said property with benefits and rights hereby granted sold, conveyed, transferred assigned and assured unto and to the purchaser in the manner aforesaid.

2. And that notwithstanding any act, deed, matter or things done as aforesaid, the good right, full power, absolute authority and indefeasible title to grant, sale, convey, transfer, assign and assure the said land and all properties rights and benefits hereby granted, sold, conveyed, transferred, assigned and assured or expressed or intended so to be unto and to the purchaser, in the manner aforesaid, according to the true intend and meaning of this presents.
3. And That the said land and all other properties, rights and benefits hereby granted, sold, conveyed transferred, assigned and assured or intended so to be and each of them are now free from all encumbrances, demands, claims, charges, liens, attachments, vesting, leascs,

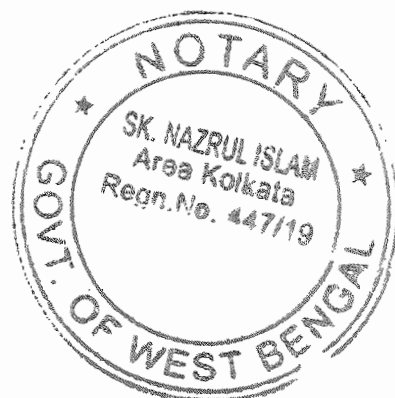


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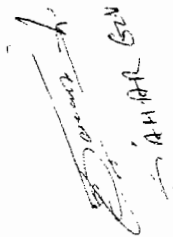
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lispendens, uses, debutters or trust made or suffer by the vendor or any person or persons having or lawfully claiming any estate or interest in the said land from under or in trust for the vendor.

4. And That the vendor have at or before the execution of this conveyance, delivered vacant and peaceful possession of the entirety of the said land to the Purchaser along with standing crops thereon and the vendor has no claim of any nature whatsoever against the purchaser.
5. And That the Purchaser shall and may, from time to time and at all times hereafter, peacefully and quietly, enter into, hold, possess, use and enjoy the said land with building and every part thereof and receive the rents, issues and profits thereof and all other benefit rights and properties hereby granted, sold, conveyed, transferred, assigned and assured or expressed or intended so to be, unto and to the Purchaser without any lawful hindrance, eviction, interruption, disturbance, claim or demand whatsoever from or by the vendor or any person or persons lawfully or equitably claiming any right or

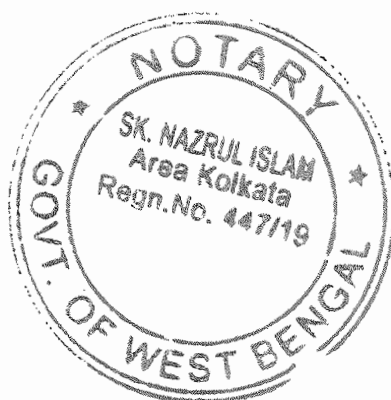


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equitably claiming any right or estate therein from under or in trust from the Vendor.

6. And That free and clear and freely and clearly and absolutely acquitted, exonerated, released and forever discharged or otherwise by and at the cost of the said expenses of the vendor well and sufficiently entitled saved and indemnified of from and against all charges, liens, debts, attachments and encumbrances whatsoever suffered or created by the vendor or any of their predecessors in title or any person lawfully or equitably claiming as aforesaid.
  
7. And That the vendor shall indemnify and keep the Purchaser absolutely discharged, saved, harmless and kept indemnified against all encumbrances, liens, vesting, attachments, lispens, uses, debutters, trusts, claim and demand of any and every nature whatsoever by or against the vendor or any person lawfully of equitably or rightfully claiming as aforesaid in respect of the said land or any part thereof.

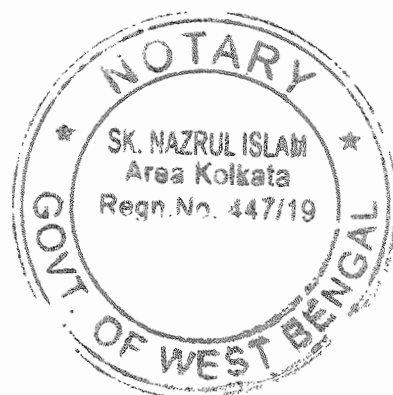


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8. **AND ALSO THAT** the vendor and all persons having or lawfully, rightfully or equitably claiming any estate or interest in the said land or any part thereof from under or in trust for the vendor shall and will from time to time and at all times hereafter, at the request and costs of the Purchaser, do and execute and cause to be done and executed all such acts, deeds, matters, or things whatsoever for further better or more perfectly assuring the said land and every part thereof and other benefits and rights, hereby granted, sold conveyed, transferred, assigned and assured unto and to the purchaser in the manner aforesaid, as shall or may be reasonably required.
9. **AND ALSO THAT** the vendor have not at any time heretofore done or executed or knowingly suffered or been party or privy to any act, deed, matter or thing whereby the said land and other benefit and rights, hereby granted, sold, conveyed, transferred, assigned assured or expressed or intended so to be or any part thereof can or may be impeached, encumbered or affected in title.



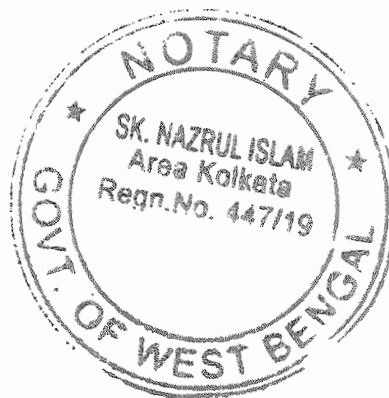
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12


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**SCHEDULE OF THE PROPERTY**

**ALL THAT** piece and Parcel of land measuring **4 Cottahs** together with 100 Sq.ft. RT Shed Structure standing thereon out of 16 Cottahs in LOT "D" Plot No. 11 & 12 lying and situated at Mouza-Atghara, J.L. No. 5. District Collectorate Touzi No. 39, Pargana-Kalikata, appertaining to R.S. Khatian No. 73, comprising part of R.S. Dag No. 156 & 157, P.S. Sonarpur, now within the local limits of the Atghara Anchal Panchyat, in the District of South 24-Parganas, shown and delineated by **RED** border line in site plan annexed hereto which is to be treated as part and parcel of **THIS INDENTURE** including freely egress and ingress over the common passage and all sorts of the easement rights attached along with Electric Line, Water connection, Telephone/ Cable, and all facilities provided by ~~██████~~. hereto butted and bounded by ;

**ON THE NORTH** : 20 ft. wide Kancha Road ;  
**ON THE SOUTH** : Others Plot ;  
**THE EAST** : 20 ft. wide Kancha Road ;  
**ON THE WEST** : Block B-10.



21

*[Handwritten signature]*

**IN WITNESS WHERE OF** the parties hereto have hereunto set and subscribe their respective hands and seals on the day, month and the year first above written.

**SIGNED SEALED AND DELEVERED**

in the presence of :-

**WITNESSES :-**

- 1. Sankar Naskar  
Advocate  
Alipore Police Court  
KOL-27

2.

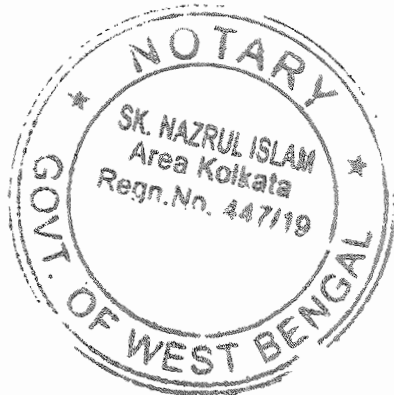
*[Handwritten signature]*  
**SAHAR GHOSE**  
**SIGNATURE OF THE VENDOR**

*[Handwritten signature]*  
 2) *[Handwritten signature]*  
*[Handwritten signature]*  
 6-9-99

*[Handwritten signature]*  
**Sanjib Kumar Mondal**  
**SIGNATURE OF THE PURCHASER**

Drafted by :  
 Sankar Naskar Adv.  
**SANKAR NASKAR** P/695/1999.  
 Advocate  
 Alipore Police Court,  
 Kolkata - 700027.  
**Enrollment No.F/695/1999**

Printed by :  
*[Handwritten signature]*  
 Seema Nath  
 Alipore Police Court,  
 Kolkata - 700027.



22

**MEMO OF CONSIDERATION**

**RECEIVED** a sum of **Rs.1,50,000/-** (Rupees One Lakh Fifty Thousand) only as full and final consideration against the property described in the Schedule written herein above from the within named Purchaser, in the following manner:-

**MEMO**

<b>Date</b>	<b>Cash</b>	<b>Amount</b>
15.04.2017	By Cash	Rs.1,50,000/-

**TOTAL Rs.1,50,000/-**

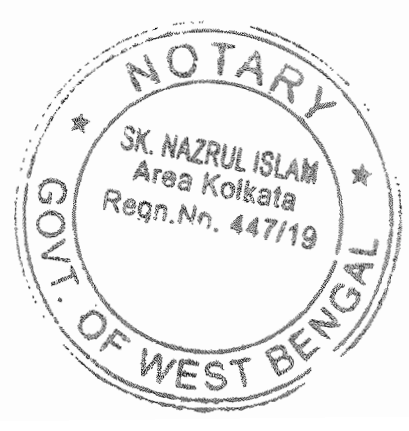
**(Rupees One Lakh Fifty Thousand Only)**

**WITNESSES :**

1. Sankar Dasgupta  
Advocate  
Anup Datta Road  
Wol. - 27

2. Sankar Dasgupta  
Advocate  
Anup Datta Road  
Wol. - 27

*(Signature)*  
**SIGNATURE OF THE VENDOR**  
(SANKAR DASGUPTA)














27

		Thumb	1 <sup>st</sup> finger	Middle Finger	Ring Finger	Small Finger
PHOTO	left hand					
	right hand					






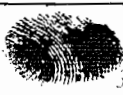





Name .....

Signature .....

		Thumb	1 <sup>st</sup> finger	Middle Finger	Ring Finger	Small Finger
	left hand					
	right hand					

Name SAHAR... H.S.H.

Signature [Signature]

		Thumb	1 <sup>st</sup> finger	Middle Finger	Ring Finger	Small Finger
	left hand					
	right hand					

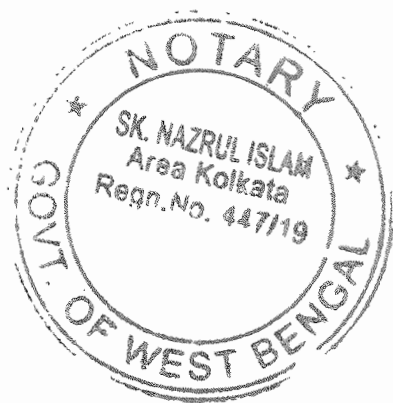
Name Sanjit Kumar Mandal

Signature [Signature]

		Thumb	1 <sup>st</sup> finger	Middle Finger	Ring Finger	Small Finger
PHOTO	left hand					
	right hand					

Name .....

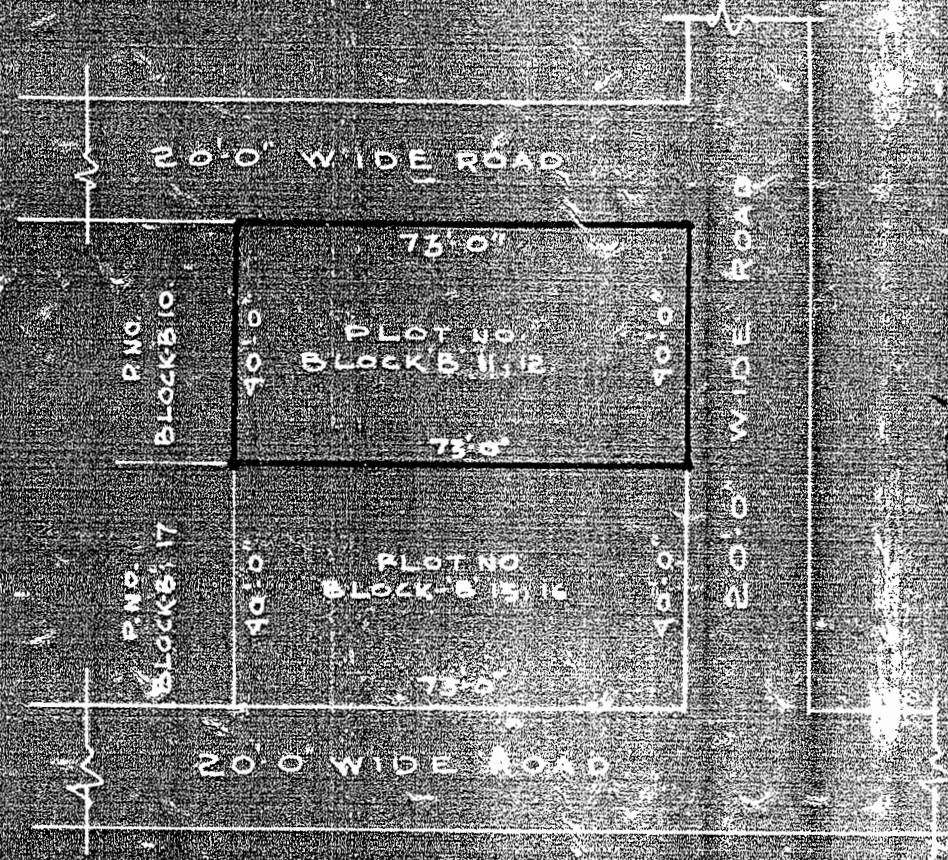
Signature .....



24

**SITE PLAN OF PORTION OF R.S. DAC NO 156, 157,  
 R.S. KHATIAN NO. 73, J.L. NOS,  
 MOUZA-ATCHARA, P.S. SONARPUR, BLOCK B, DIST-24PCNS(S), SCALE 1"=30'-0"**

AREA OF LAND SHOWN IN RED BORDER  
 4K. 0CH 405 FT (MORE OR LESS)



*Handwritten signature*  
 SK. NAZRUL ISLAM

*Handwritten signature*  
 Sanjib Mondal

NAME OF PURCHASER  
 SANJIB MONDAL

SIGNATURE OF VENDOR



28

3903/12

Directorate of Registration & Stamp Revenue  
e-Challan

GRN: 19-201718-003452554-2 Payment Mode Counter Payment  
 GRN Date: 14/07/2017 15:12:37 Bank : Central Bank of India  
 BRN : CBI1707170034901 BRN Date: 17/07/2017 00:00:00

## DEPOSITOR'S DETAILS

Name : SANJIB MONDAL Id No. : 16040001017608/1/2017  
 [Query No./Query Year]  
 Contact No. : Mobile No. : +91-9007423437  
 E-mail :  
 Address : TILJALA, KASBA, KOLKATA 700039  
 Applicant Name : Mr SANKAR NASKAR  
 Office Name :  
 Office Address :  
 Status of Depositor : Buyer/Claimants  
 Purpose of payment / Remarks : Sale, Sale Document

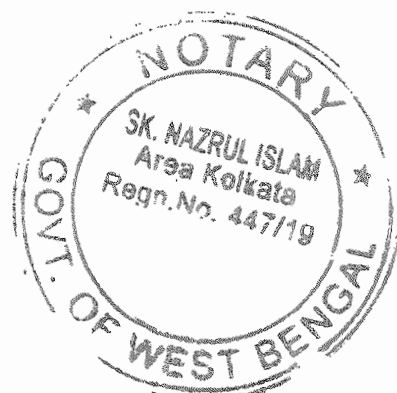
## PAYMENT DETAILS

Sl. No.	Identification No.	Head of A/C Description	Head of A/C	Amount [ ₹ ]
1	16040001017608/1/2017	Property Registration-Stamp duty	0030-02-103-003-02	111520
2	16040001017608/1/2017	Property Registration-Registration Fees	0030-03-104-001 16	22546

Total

134066

In Words : Rupees One Lakh Thirty Four Thousand Sixty Six only



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**Government of West Bengal  
Directorate of Registration & Stamp Revenue**

**e-Assessment Slip**

Query No./Year	1604-0001017608/2017	Office where deed will be registered
Query Date	13/07/2017 4:53:06 PM	D.S.R. - IV SOUTH 24-PARGANAS, District: South 24-Parganas
Applicant Name, Address & Other Details	SANKAR NASKAR ALIPORE POLICE COURT, Thana : Alipore, District : South 24-Parganas, WEST BENGAL, PIN - 700027, Mobile No. : 9007423437, Status : Advocate	
Transaction	Additional Transaction	
[0101] Sale, Sale Document	[4308] Other than Immovable Property, Agreement [No of Agreement : 2]	
Set Forth value	Market Value	
Rs. 1,50,000/-	Rs. 22,49,998/-	
Total Stamp Duty Payable (SD)	Total Registration Fee Payable	
Rs. 1,12,520/- (Article:23)	Rs. 22,546/- (Article:A(1), E, M(b), H)	
Mutation Fee Payable	Expected date of Presentation of Deed	Amount of Stamp Duty to be Paid by Non Judicial Stamp
	13/07/2017	Rs. 1,000/-
Remarks		

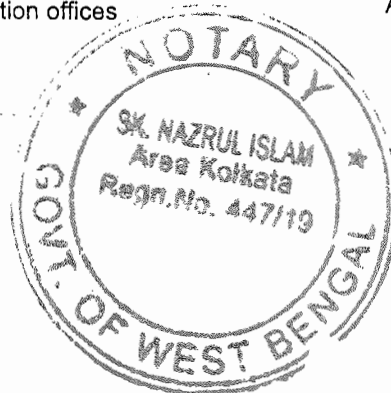
**Land Details :**

District: South 24-Parganas, P.S:- Sonarpur, Gram Panchayat: KHEYADAHA-II, Mouza: Atghara

Sch No.	Plot Number	Khatian Number	Land Use Proposed	ROR	Area of Land	SetForth Value (In Rs.)	Market Value (In Rs.)	Other Details
L1	RS-156	RS-73	Bastu	Bastu	2 Katha	50,000/-	10,99,999/-	Width of Approach Road: 20 Ft.,
L2	RS-157	RS-73	Bastu	Bastu	2 Katha	50,000/-	10,99,999/-	Width of Approach Road: 20 Ft.,
		<b>TOTAL :</b>			6.6Dec	1,00,000 /-	21,99,998 /-	
		<b>Grand Total :</b>			6.6Dec	1,00,000 /-	21,99,998 /-	

**Structure Details :**

Sch No.	Structure Details	Area of Structure	Setforth Value (In Rs.)	Market value (In Rs.)	Other Details
S1	On Land L1	100 Sq Ft.	50,000/-	50,000/-	Structure Type: Structure
	Floor No: 1, Area of floor : 100 Sq Ft., Residential Use, Cemented Floor, Age of Structure: 0Year, Roof Type: Tin Shed, Extent of Completion: Complete				
	<b>Total :</b>	100 sq ft	50,000 /-	50,000 /-	



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## Major Information of the Deed

Deed No	I-1604-03903/2017	Date of Registration	21/07/2017
Query No/ Year	1604-0001017608/2017	Office where deed is registered	
Query Date	13/07/2017 4:53:06 PM	D.S.R. - IV SOUTH 24-PARGANAS, District: South 24-Parganas	
Applicant Name, Address & Other Details	SANKAR NASKAR ALIPORE POLICE COURT, Thana : Alipore, District : South 24-Parganas, WEST BENGAL, PIN - 700027, Mobile No. : 9007423437, Status : Advocate		
Transaction	Additional Transaction		
[0101] Sale, Sale Document	[4308] Other than immovable Property, Agreement [No of Agreement : 2]		
Set Forth value	Market Value		
Rs. 1,50,000/-	Rs. 22,49,998/-		
Stamp duty Paid (SD)	Registration Fee Paid		
Rs. 1,12,520/- (Article:23)	Rs. 22,546/- (Article:A(1), E, M(b), H)		
Remarks			

## Land Details :

District: South 24-Parganas, P.S:- Sonarpur, Gram Panchayat: KHEYADAHA-II, Mouza: Atghara

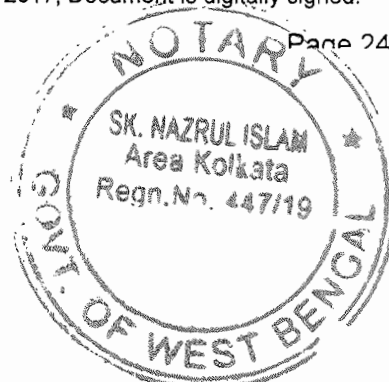
Sch No	Plot Number	Khatian Number	Land Proposed	Use ROR	Area of Land	SetForth Value (In Rs.)	Market Value (In Rs.)	Other Details
L1	RS-156	RS-73	Bastu	Bastu	2 Katha	50,000/-	10,99,999/-	Width of Approach Road: 20 Ft.,
L2	RS-157	RS-73	Bastu	Bastu	2 Katha	50,000/-	10,99,999/-	Width of Approach Road: 20 Ft.,
		<b>TOTAL :</b>			<b>6.6Dec</b>	<b>1,00,000 /-</b>	<b>21,99,998 /-</b>	
		<b>Grand Total :</b>			<b>6.6Dec</b>	<b>1,00,000 /-</b>	<b>21,99,998 /-</b>	

## Structure Details :

Sch No	Structure Details	Area of Structure	Setforth Value (In Rs.)	Market value (In Rs.)	Other Details
S1	On Land L1	100 Sq Ft.	50,000/-	50,000/-	Structure Type: Structure
	Floor No: 1, Area of floor : 100 Sq Ft., Residential Use, Cemented Floor, Age of Structure: 0Year, Roof Type: Tin Shed, Extent of Completion: Complete				
	<b>Total :</b>	<b>100 sq ft</b>	<b>50,000 /-</b>	<b>50,000 /-</b>	



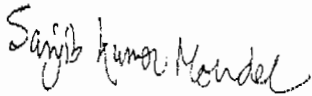


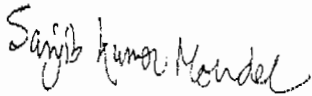


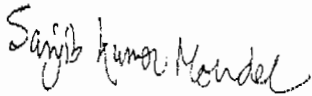
## Seller Details :

Sl No	Name, Address, Photo, Finger print and Signature
1	<b>Mr CHITTARANJAN JANA</b> Son of Late SUPHAL CHANDRA JANA 66, Pr Golam Hossain Shah Road, P.O:- JADAVPUR, P.S:- Jadavpur, District:-South 24-Parganas, West Bengal, India, PIN - 700032 Sex: Male, By Caste: Hindu, Occupation: Business, Citizen of: India, PAN No.:: AQPXJ4689M, Status :Individual, Executed by: Attorney, Executed by: Attorney



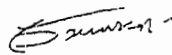


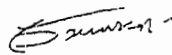


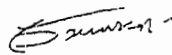


28

**Buyer Details :**

Sl No	Name Address Photo Finger print and Signature												
1	<table border="1"> <thead> <tr> <th>Name</th> <th>Photo</th> <th>Finger Print</th> <th>Signature</th> </tr> </thead> <tbody> <tr> <td> <b>Mr SANJIB KUMAR MONDAL</b>            Son of <b>DEBEN CHANDRA MONDAL</b>            Executed by: Self, Date of Execution: 21/07/2017            , Admitted by: Self, Date of Admission: 21/07/2017 ,Place : Office         </td> <td></td> <td></td> <td></td> </tr> <tr> <td>21/07/2017</td> <td></td> <td>LTI 21/07/2017</td> <td>21/07/2017</td> </tr> </tbody> </table> <p>Son of Late <b>DEBEN CHANDRA MONDAL</b> Sex: Male, By Caste: Hindu, Occupation: Business, Citizen of: India, PAN No.:: AXQPM8964J, Status :Individual, Executed by: Self, Date of Execution: 21/07/2017            , Admitted by: Self, Date of Admission: 21/07/2017 ,Place : Office</p>	Name	Photo	Finger Print	Signature	<b>Mr SANJIB KUMAR MONDAL</b> Son of <b>DEBEN CHANDRA MONDAL</b> Executed by: Self, Date of Execution: 21/07/2017 , Admitted by: Self, Date of Admission: 21/07/2017 ,Place : Office				21/07/2017		LTI 21/07/2017	21/07/2017
Name	Photo	Finger Print	Signature										
<b>Mr SANJIB KUMAR MONDAL</b> Son of <b>DEBEN CHANDRA MONDAL</b> Executed by: Self, Date of Execution: 21/07/2017 , Admitted by: Self, Date of Admission: 21/07/2017 ,Place : Office													
21/07/2017		LTI 21/07/2017	21/07/2017										

**Attorney Details :**

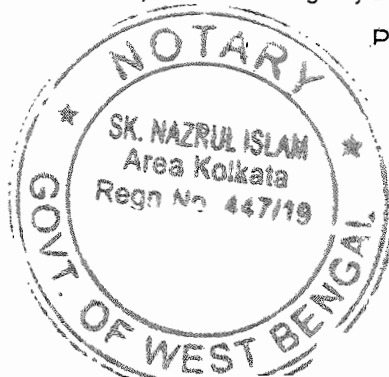
Sl No	Name Address Photo Finger print and Signature												
1	<table border="1"> <thead> <tr> <th>Name</th> <th>Photo</th> <th>Finger Print</th> <th>Signature</th> </tr> </thead> <tbody> <tr> <td> <b>Mr SAMAR GHOSH (Presentant)</b>            Son of Late <b>NANI GOPAL GHOSH</b>            Date of Execution - 21/07/2017, , Admitted by: Self, Date of Admission: 21/07/2017, Place of Admission of Execution: Office         </td> <td></td> <td></td> <td></td> </tr> <tr> <td>Jul 21 2017 12:49PM</td> <td></td> <td>LTI 21/07/2017</td> <td>21/07/2017</td> </tr> </tbody> </table> <p>66, Pr Golam Hossain Shah Road, P.O:- JADAVPUR, P.S:- Jadavpur, District:-South 24-Parganas, West Bengal, India, PIN - 700032, Sex: Male, By Caste: Hindu, Occupation: Business, Citizen of: India, PAN No.:: AQVPG6730A Status : Attorney, Attorney of : Mr CHITTARANJAN JANA</p>	Name	Photo	Finger Print	Signature	<b>Mr SAMAR GHOSH (Presentant)</b> Son of Late <b>NANI GOPAL GHOSH</b> Date of Execution - 21/07/2017, , Admitted by: Self, Date of Admission: 21/07/2017, Place of Admission of Execution: Office				Jul 21 2017 12:49PM		LTI 21/07/2017	21/07/2017
Name	Photo	Finger Print	Signature										
<b>Mr SAMAR GHOSH (Presentant)</b> Son of Late <b>NANI GOPAL GHOSH</b> Date of Execution - 21/07/2017, , Admitted by: Self, Date of Admission: 21/07/2017, Place of Admission of Execution: Office													
Jul 21 2017 12:49PM		LTI 21/07/2017	21/07/2017										

**Identifier Details :**

Name & address	
Mr SANKAR NASKAR Son of Late PANNA LAL NASKAR ALIPORE POLICE COURT, P.O:- ALIPORE, P.S:- Alipore, District:-South 24-Parganas, West Bengal, India, PIN - 700027, Sex: Male, By Caste: Hindu, Occupation: Advocate, Citizen of: India, Identifier Of Mr SANJIB KUMAR MONDAL, Mr SAMAR GHOSH	21/07/2017
Sankar Naskar	

24/07/2017 Query No:-16040001017608 / 2017 Deed No :I - 160403903 / 2017, Document is digitally signed.

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Transfer of property for L1		
Sl.No	From	To. with area (Name-Area)
1	Mr CHITTARANJAN JANA	Mr-SANJIB KUMAR MONDAL-3.3 Dec
Transfer of property for L2		
Sl.No	From	To. with area (Name-Area)
1	Mr-CHITTARANJAN JANA	Mr SANJIB KUMAR MONDAL-3.3 Dec
Transfer of property for S1		
Sl.No	From	To. with area (Name-Area)
1	Mr CHITTARANJAN JANA	Mr SANJIB KUMAR MONDAL-100.00000000 Sq Ft

**Endorsement For Deed Number : I - 160403903 / 2017**

**On 21-07-2017**

**Certificate of Admissibility (Rule 43 W.B. Registration Rules 1962)**

Admissible under rule 21 of West Bengal Registration Rule, 1962 duly stamped under schedule 1A, Article number : 23 of Indian Stamp Act 1899.

**Presentation (Under Section 52 & Rule 22A(3) 46(1) W.B. Registration Rules 1962)**

Presented for registration at 12:47 hrs on 21-07-2017, at the Office of the D.S.R. - IV SOUTH 24-PARGANAS by Mr SAMAR GHOSH .

**Certificate of Market Value (WB PUVI rules of 2001)**

Certified that the market value of this property which is the subject matter of the deed has been assessed at Rs 22,49,998/-

**Admission of Execution (Under Section 58 W.B. Registration Rules, 1962)**

Execution is admitted on 21/07/2017 by Mr SANJIB KUMAR MONDAL, Son of ~~Mr~~ DEBEN CHANDRA MONDAL, 182A/2, Road: Picnic Garden Road, , P.O: TILJALA, Thana: Kasba, , South 24-Parganas, WEST BENGAL, India, PIN - 700039, by caste Hindu, by Profession Business

Indetified by Mr SANKAR NASKAR, , , Son of Late PANNA LAL NASKAR, ALIPORE POLICE COURT, P.O: ALIPORE, Thana: Alipore, , South 24-Parganas, WEST BENGAL, India, PIN - 700027, by caste Hindu, by profession Advocate

**Executed by Attorney**

Execution by Mr SAMAR GHOSH, , Son of Late NANI GOPAL GHOSH, 66, Road: Pr Golam Hossain Shah Road, , P.O: JADAVPUR, Thana: Jadavpur, , South 24-Parganas, WEST BENGAL, India, PIN - 700032, by caste Hindu, by profession Business as the constituted attorney of Mr CHITTARANJAN JANA 66, Road: Pr Golam Hossain Shah Road, , P.O: JADAVPUR, Thana: Jadavpur, , South 24-Parganas, WEST BENGAL, India, PIN - 700032 is admitted by him

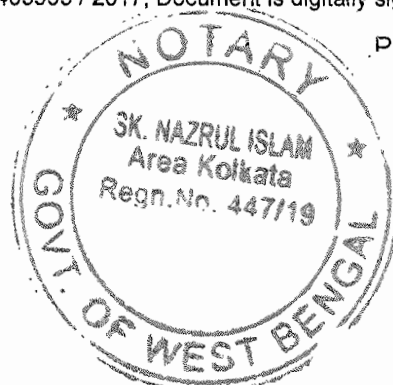
Indetified by Mr SANKAR NASKAR, , , Son of Late PANNA LAL NASKAR, ALIPORE POLICE COURT, P.O: ALIPORE, Thana: Alipore, , South 24-Parganas, WEST BENGAL, India, PIN - 700027, by caste Hindu, by profession Advocate

**Payment of Fees**

Certified that required Registration Fees payable for this document is Rs 22,546/- ( A(1) = Rs 22,500/- ,E = Rs 14/- ,H = Rs 28/- ,M(b) = Rs 4/- ) and Registration Fees paid by Cash Rs 0/-, by online = Rs 22,546/-  
Description of Online Payment using Government Receipt Portal System (GRIPS), Finance Department, Govt. of WB Online on 17/07/2017 12:00AM with Govt. Ref. No: 192017180034525542 on 14-07-2017, Amount Rs: 22,546/-, Bank: Central Bank of India ( CBIN0280107), Ref. No. CBI1707170034901 on 17-07-2017, Head of Account 0030-03-104-001-16

24/07/2017 Query No:-16040001017608 / 2017 Deed No :I - 160403903 / 2017, Document is digitally signed.

Page 26 of 28



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**Payment of Stamp Duty**

Certified that required Stamp Duty payable for this document is Rs. 1,12,520/- and Stamp Duty paid by Stamp Rs 1,000/-, by online = Rs 1,11,520/-

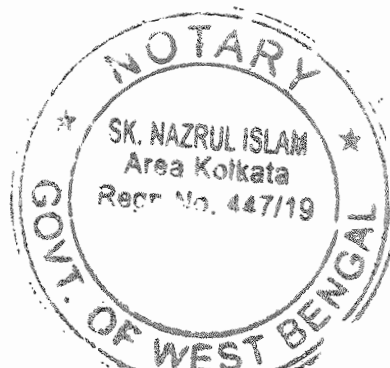
**Description of Stamp**

1. Stamp: Type: Impressed, Serial no 11470, Amount: Rs.1,000/-, Date of Purchase: 21/06/2017, Vendor name: Subhankar Das

Description of Online Payment using Government Receipt Portal System (GRIPS), Finance Department, Govt. of WB Online on 17/07/2017 12:00AM with Govt. Ref. No: 192017180034525542 on 14-07-2017, Amount Rs: 1,11,520/-, Bank: Central Bank of India (CBIN0280107), Ref. No. CBI1707170034901 on 17-07-2017, Head of Account 0030-02-103-003-02

*Abhisek Banerjee*

**ABHISEK BANERJEE  
DISTRICT SUB-REGISTRAR  
OFFICE OF THE D.S.R. - IV SOUTH 24-  
PARGANAS  
South 24-Parganas, West Bengal**



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**Seller Details :**

Sl No	Name & address	Status	Execution Admission Details
1	Mr CHITTARANJAN JANA Son of Late SUPHAL CHANDRA JANA66, Pr Golam Hossain Shah Road, P.O:- JADAVPUR, P.S:- Jadavpur, District:-South 24-Parganas, West Bengal, India, PIN - 700032 Sex: Male, By Caste: Hindu, Occupation: Business, Citizen of: India, PAN No.:: AQPXJ4689M, Status :Individual, Executed by: Attorney	Individual	Executed by: Attorney

**Buyer Details :**

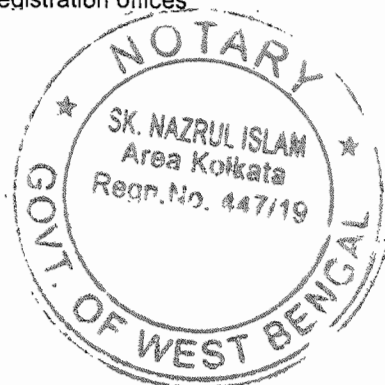
Sl No	Name & address	Status	Execution Admission Details
1	Mr SANJIB KUMAR MONDAL Son of DEBEN CHANDRA MONDAL182A/2, Picnic Garden Road, P.O:- TILJALA, P.S:- Kasba, District:-South 24-Parganas, West Bengal, India, PIN - 700039 Sex: Male, By Caste: Hindu, Occupation: Business, Citizen of: India, PAN No.:: AXQPM8964J, Status :Individual, Executed by: Self , To be Admitted by: Self	Individual	Executed by: Self , To be Admitted by: Self

**Attorney Details :**

Sl No	Name & Address	Attorney of
1	Mr SAMAR GHOSH Son of Late NANI GOPAL GHOSH66, Pr Golam Hossain Shah Road, P.O:- JADAVPUR, P.S:- Jadavpur, District:-South 24-Parganas, West Bengal, India, PIN - 700032 Sex: Male, By Caste: Hindu, Occupation: Business, Citizen of: India, , PAN No.:: AQVPG6730A	Mr CHITTARANJAN JANA

**Identifier Details :**

Name & address
Mr SANKAR NASKAR Son of Late PANNA LAL NASKAR ALIPORE POLICE COURT, P.O:- ALIPORE, P.S:- Alipore, District:-South 24-Parganas, West Bengal, India, PIN - 700027, Sex: Male, By Caste: Hindu, Occupation: Advocate, Citizen of: India, , Identifier Of Mr SANJIB KUMAR MONDAL, Mr SAMAR GHOSH
N

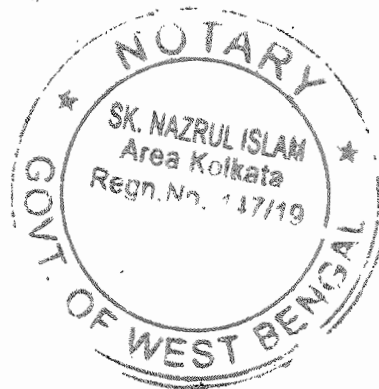


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Transfer of property for L1		
Sl.No	From	To. with area (Name-Area)
1	Mr CHITTARANJAN JANA	Mr SANJIB KUMAR MONDAL-3.3 Dec
Transfer of property for L2		
Sl.No	From	To. with area (Name-Area)
1	Mr CHITTARANJAN JANA	Mr SANJIB KUMAR MONDAL-3.3 Dec
Transfer of property for S1		
Sl.No	From	To. with area (Name-Area)
1	Mr CHITTARANJAN JANA	Mr SANJIB KUMAR MONDAL-100.00000000 Sq Ft

**Note:**

1. If the given information are found incorrect, then the assessment made stands invalid.
2. Query is valid for 30 days (i.e. upto 12/08/2017) for e-Payment. Assessed market value & Query is valid for 44 days (i.e. upto 26/08/2017) for registration.
3. Standard User charge of Rs. 240/- (Rupees Two hundred forty) only includes all taxes per document upto 17 (seventeen) pages and Rs 7/- (Rupees seven) only for each additional page will be applicable.
4. e-Payment of Stamp Duty and Registration Fees can be made if Stamp Duty or Registration Fees payable is more than Rs. 5000/-.
5. e-Payment is compulsory if Stamp Duty payable is more than Rs.10,000/- or Registration Fees payable is more than 5,000/- or both w.e.f 2nd May 2017.
6. Web-based e-Assessment report is provisional one and subjected to final verification by the concerned Registering Officer.
7. Quoting of PAN of Seller and Buyer is a must when the market value of the property exceeds Rs. 10 lac (Income Tax Act, 1961). If the party concerned does not have a PAN, he/she has to submit a declaration in form no. 60 together with all particulars as required.
8. Rs 50/- (Rupees fifty) only will be charged from the Applicant for issuing of this e-Assessment Slip if the property under transaction situates in Municipality/Municipal Corporation/Notified Area.
9. Mutation fees are also collected if stamp duty and registration fees are paid electronically i.e. through GRIPS. If those are not paid through GRIPS then mutation fee are required to be paid at the concerned BLLRO office.





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आयकर विभाग  
 INCOME TAX DEPARTMENT  
 भारत सरकार  
 GOVT. OF INDIA

SAMAR GHOSH  
 NANI GOPAL GHOSH

05/03/1956  
 Permanent Account Number  
 AQVPG6730A

Signature 



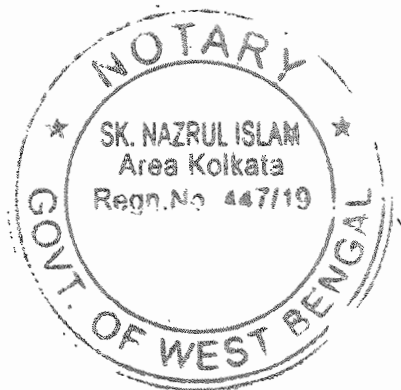
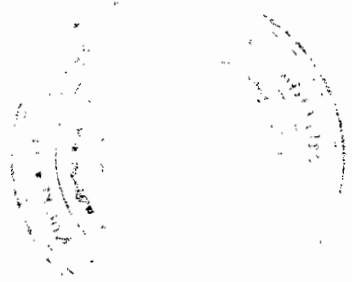
  
 (SARWAR GHOSH)

NOTARY  
 SK. NAZRUL ISLAM  
 Area Kolkata  
 Regn. No. 417/19  
 GOVT. OF WEST BENGAL

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*Sanjib K.S. Mondal*



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**ELECTION COMMISSION OF INDIA**  
ভারতের নির্বাচন কমিশন

**IDENTITY CARD** W/2/23/152/ 282022  
পরিচয় পত্র



**Elector's Name** : MONDAL SANJIBKUMAR  
নির্বাচকের নাম : মন্ডল সঞ্জীবকুমার


**Father/Mother/Husband's name** : DEBEN  
পিতা/মাতা/স্বামীর নাম : দীবেন

**Sex** : MALE  
লিঙ্গ : পুরুষ

**Age as on 1.1.1995** : 20  
১.১.১৯৯৫ বয়স : ২০

*Sanjib K Mondal*

**Address** : 182A/2 PICNIC GARDEN ROAD  
ঠিকানা : ১৮২এ/২ পিকনিক গার্ডেন রোড

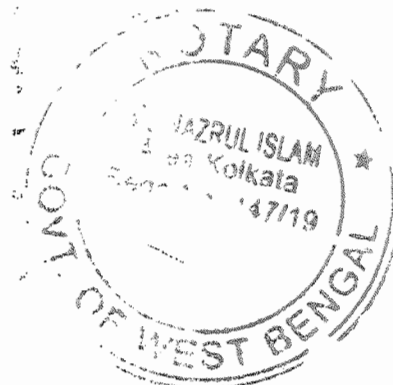


**Fascimile Signature**  
**Electoral Registration Officer**  
নির্বাচক নিবন্ধন অধিকারিক

**For** BALLYGUNGE **Assembly Constituency**  
বালিগঞ্জ বিধানসভা নির্বাচন ক্ষেত্র

**Place** : CALCUTTA  
স্থান : কলিকাতা

**Date** : 9.3.1995  
তারিখ : ৯.৩.১৯৯৫



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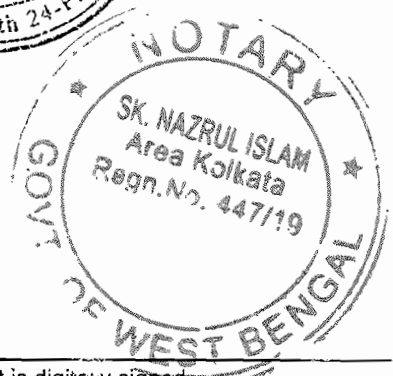
Certificate of Registration under section 60 and Rule 69.  
Registered in Book - I  
Volume number 1604-2017, Page from 105561 to 105588  
being No 160403903 for the year 2017.



*Pradipta*

Digitally signed by PRADIPTA KISHORE  
GUHA  
Date: 2017.07.24 17:36:59 +06:30  
Reason: Digital Signing of Deed.

(Pradipta Kishore Guha) 24-07-2017 17:36:58  
DISTRICT SUB-REGISTRAR  
OFFICE OF THE D.S.R. - IV SOUTH 24-PARGANAS  
West Bengal.

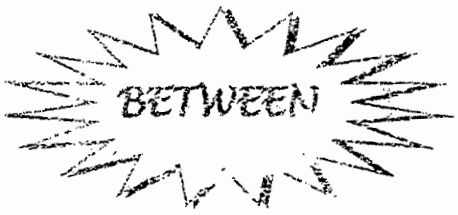


(This document is digitally signed.)

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# DEED OF CONVEYANCE

DATED 21TH DAY OF JULY 2017



## SRI CHITTA RANJAN JANA

ENDOR

AND

Represented by constituted Attorney

SRI SAMAR GHOSH

## SRI SANJIB KUMAR MONDAL

PURCHASER

Drafted by :  
**SANKAR NASKAR**  
 Advocate  
 Enrollment NO. F/395/1999  
 Alipore Police Court  
 Kolkata - 700 027

